

State Vs. Md. Idrish

FIR No.158/2020

PS: I.P. Estate

रिषभ कपूर
RISHABH KAPOOR
महानगर दण्डाधिकारी-03
Metropolitan Magistrate-03
केन्द्रीय जिला कमरा नं. 150
Central District, Room No. 150
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

31.08.2020

Matter heard through VCC over Cisco Webex.

Case is taken up in view of directions of Hon'ble High Court vide Office order /DHC/2020 Dated 15.08.2020.

Present: Sh. Vakil Ahmed Ld. APP for State

Sh. Deepak Kumar Ld. LAC for applicant

The present application for grant of interim bail was filed on behalf of the applicant Md. Idrish, through email id of this court.

Scanned copy of reply of under the signatures of IO/SI Pratap Singh, is received through email id of the court. Copy of same is already supplied to Ld. LAC for applicant/accused, electronically.

Heard. Record perused.

The present application is filed for grant of interim bail to accused in view of resolutions of HPC meeting dated 18.05.2020. More specifically, it is stated that the applicant/accused is a remand prisoner involved in a theft case and is in jail for more than 15 days. Hence, case of applicant falls in the item no.6, clause (iv) at page no.11 of minutes of HPC meeting dated 18.05.2020.

At this juncture, it is pertinent to mention that vide minutes of meeting dated 18.05.2020, Hon'ble HPC has resolved *that the applications for interim bail of UTP's falling in above mentioned categories for being considered, should have a certificate of good conduct during their respective custody period from Jail Superintendent for him to qualify in the abovementioned category (mentioned in item no.6 at page no.12 of minutes dated 18.05.2020).*

At this stage, Ld. LAC for applicant/accused seeks time to bring on record the certificate of good conduct of accused during his custody period.

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31/08/2020.

Time granted.

Let certificate of good conduct of accused, be filed through email on *01.09.2020 by 10:00 AM*.

List for arguments on 01.09.2020 at 12:00 PM.

Scanned copy of this order be sent to the Ld. LAC for applicant through email. One copy be also sent to concerned Jail Superintendent through all permissible modes including email at daksection.tihar@gov.in , for necessary information and compliance.

Scanned copy of the order be also sent to Computer Branch for uploading on Delhi District Court Website.



(RISHABH KAPOOR)

MM-03 (Central), THC, Delhi

31.08.2020